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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

200
14/11/17

FORM NO. 4
(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. 251/04

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicants: Tiaukia Distric Tribanla Srs

Respondents: Union of India Srs

Advocate of the Applicants:- Mr. D. Sur, Mr. S. Choudhury

Advocate for the Respondents:- R. S. C

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- deposited vide IPC/BD No. 229/04/382 Dated 29.10.04 Dy. Registrar bb 29/10/04 Steps taken as in Envelope.	29.10.2004	Heard Mr.D.Sur, learned counsel for the applicants. Mr.B.C.Pathak, learned Addl.C.G.S.C. was present on behalf of the respondents. The matter relates to jurisdiction. List the matter before the Division Bench on 9.11.2004. Member (A)
	09.11.2004	Heard Mr.M.Chanda, learned counsel assisted by Ms.S.Choudhury, learned counsel for the applicants. Learned counsel for the applicants submits that there are some defects in the petition including the question of jurisdiction since one of the affected party is not impleaded and the absence of materials in support of paragraph 4.8. and as such he seeks to withdraw this application with liberty to file fresh application. Mr.B.C.Pathak, learned Railway counsel has also raised the issue of jurisdiction.

In view of the above, the petition

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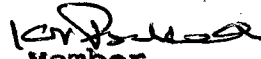
09.11.2004 is allowed to be withdrawn with liberty to file fresh application.

The application is disposed of in aforesaid terms.

29.11.04

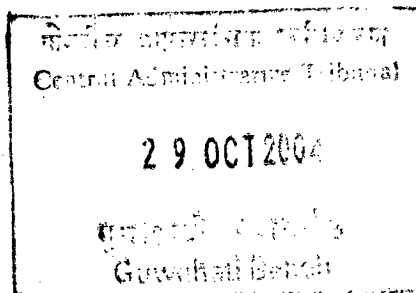
Copy of the order
has been sent to
The Dy Sec. for Italy
in file to the L/Don.
for the parties.

etc.


Member

bb


Vice-Chairman



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :
GUWAHATI BENCH AT GUWAHATI

(Application under section 19 of the Administrative
Tribunal Act, 1985)

O.A.NO. 251 OF 2004

BETWEEN
Tinsukia District Tribal Sangha and
Another.

... APPLICANTS.

-Versus-

The Union of India & Ors.

... RESPONDENTS

I N D E X

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FOR USE IN TRIBUNAL'S OFFICE

Date of Filing:
Registration No.

REGISTRAR.

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Filed by *[Signature]*
29/10/04

-12:-

DISTRICT : TINSUKIA

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :
GUWAHATI BENCH AT GUWAHATI

(Application under section 19 of the Administrative
Tribunal Act, 1985)

O.A.NO. 251 OF 2004

BETWEEN

1. Tinsukia District Tribal
Sangha, represented by its President
Shri Sarbeswar Sonowal,
resident of Dhola Bazar,
PS Dhola, PO Sakiya Ghat,
District Tinsukia.

2. Shri Sarbeswar Sonowal,
son of Shri Gonesh Sonowal,
President,
Tinsukia District Tribal Sangha,
resident of Dhola Bazar,
PS Dhola, PO Sakiya Ghat,
District Tinsukia.

... APPLICANTS.

-AND-

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-:3:-

1. The Union of India,
represented by the Secretary to the
Govt of India, Ministry of Railways,
Rail Bhawan, New Delhi-1.

2. The Railway Board,
represented by its Chairman,
Ministry of Railways,
Rail Bhawan, New Delhi-1.

3. The Chairman,
Railway Board, Government of India,
Ministry of Railways, Rail Bhawan,
New Delhi-1.

4. The Executive Director,
Establishment (Resv),
Railway Board, Ministry of Railways,
Rail Bhawan, New Delhi-1.

5. Railway Recruitment Board,
represented by its Chairman,
N.F.Railway, Station Road,
Guwahati-1.

6. The General Manager,
N.F.Railway, Maligaon,
Guwahati-11.

Contd....p...

7. The Chief Personnel Officer,
N.F.Railway, Maligaon, Guwahati-11.

... RESPONDENTS.

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLI- CATION IS MADE:

(i) Impugned notification dated 16.10.04 issued by the Deputy Chief Personnel Officer & Controller of Recruitment, N.F.Railway and published in local Daily "Asomia Pratidin" allegedly issued in pursuance of the Advertisement No. NFR 2/2001 dated 13.10.01 arbitrarily publishing the result of the written test for recruitment in Grade 'D' posts under the special recruitment drive for Scheduled Caste and Scheduled Tribe candidates.

(ii) Centralised Employment Notice No.1/03 dated 13.06.2003 for filling up vacancies in Group D posts in various Zones and Recruitment Boards.

2. JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the instant application within the competence and jurisdiction of Hon'ble Tribunal under the Administrative Tribunal Act, 1985 (Act 13 of 1985) in terms of Article 323-A (2)(1)(a) of the Constitution of India.

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3. **LIMITATION:**

The applicants further declare that the instant application has been filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. **FACTS OF THE CASE:**

4.1 That, the applicants No.1 Tinsukia District Tribal Sangha is a registered association of Tribals of Tinsukia and Dibrugarh Districts which is affiliated to All Assam Tribal Sangha registered under the Societies Registration Act under registration No.504/96-97. The Members of the applicant No.1 Sangha are all citizens of India. The applicant No.1 is represented by its President Shri Sarbeswar Sonowal, the applicant No.2 herein, who also belongs to Sonowal Community, a recognised Scheduled Tribe of the State of Assam. The applicant No.1 Tinsukia District Tribal Sangha, is a non-political organisation of the Scheduled Tribes of Tinsukia & Dibrugarh district, taking all efforts for over all development of the scheduled tribes of Tinsukia & Dibrugarh Districts. The instant application is being filed for and on behalf of the candidates belonging to the recognised Scheduled Tribes of Assam and members of the applicant No.1 Sangha. Being the President of the organisation, your applicants are vitally interested for protection of rights and privileges of the members of the organisation.

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4.2 That, the applicant No.2 is also a citizen of India and a permanent resident of Village Dhola, Ps. Dhola, PO Saikya Gaon, District Tinsukia, Assam. All the members of the applicant No.1 are citizens of India and are entitled to the rights and privileges available to the citizens guaranteed under the Constitution of India and the laws framed thereunder.

4.3 That the applicants state that the Northeast Frontier Railway, Maligaon as a special recruitment drive for scheduled caste and scheduled tribe candidates issued Employment Notice No.NFR-2/2001 for filling up 595 backlog vacancies of Trackman/Khalasi in its four divisions namely, Kathihar, Lumding, Alipurduar and Tinsukia. In the said advertisement the break up of vacancies under each division for Scheduled Caste and Scheduled Tribes were specifically shown. The said advertisement stipulated last date of submission as 23.11.2001 and the process of recruitment in three stage i.e. (i) Objective type written examination (Preliminary Test); (ii) Objective Type Written Exam(Final Test) and (iii) Physical efficiency test.

A copy of the Employment Notice No.NFR-2/2001 is annexed hereto and marked as **ANNEXURE-1**.

4.4 That, the applicants state that pursuant to the Employment Notice a large number of scheduled caste as well as scheduled tribe candidates belonging to the North Eastern Region, more particularly, from Dibrugarh and Tinsukia districts of Assam, who are members of the applicant No.1, submitted their applications along with requisite particulars before the Divisional Railway Manager(Personnel), Tinsukia. However, the respondent authorities for reasons best known to them, did not proceed with the selection process for quite a long time. In the meanwhile, the Indian Railway issued another Centralised Employment Notice No.1/03 dated 13.06.2003 for filling up vacancies in Group D posts in various Zones and Recruitment Boards. In the said Employment Notice against Serial No.5 in Guwahati Zone breakup of vacancies of Gangmen/Trackmen and Khalasi /Helper II under the Northeast Frontier Railways were shown as 2575 and 145 respectively. Out of the 2575 vacancies of Gangmen/ Trackmen - unreserved-966 posts; reserved for Scheduled Castes- 386; reserved for Scheduled Tribes-578 and for other Backward Class-644. Against the 145 vacancies of Khalasi/Helper II - unreserved 51 posts; reserved for Scheduled Caste candidates-21; reserved for Scheduled Tribes-35 and reserved for Other Backward Class-36 posts. However, the said Employment Notice did not mention anything about the Employment Notice No.NFR-1/2001 (Annexure-1). Be it

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stated herein that as per the Railway Establishment Rules recruitment to Grade D posts is to be made locally i.e. Division-wise.

A copy of the aforesaid Employment Notice No.1/03 is annexed hereto and marked as **ANNEXURE-2.**

4.5 That, the applicants state that apprehending filling up of those 595 Grade 'D' posts vide Employment Notice No.NFR-2/2001 while making appointments pursuant to the Employment Notice No.1/03, the All India Scheduled Caste and Scheduled Tribe Railway Employees Association approached the Hon'ble Gauhati High Court by filing a writ petition being W.P(C) No.9029/03 praying for a direction to the respondent authorities to complete the selection process and appoint persons in pursuance of the earlier advertisement. The Hon'ble High Court, after hearing the counsel for both parties, by order dated 13.11.2003 disposed of the entire writ petition with directions that 595 posts advertised on 13.10.2001 shall be kept reserved for being filled up after due process of selection from and amongst the candidates who have already submitted application in pursuance thereof and the selection process in pursuance of the advertisement dated 13.06.03 may continue, but no appointment shall be made till appointments are made in pursuance of the first advertisement. It has also been observed that the selection process of the earlier

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advertisement shall be completed expeditiously and selected candidates be appointed in pursuance of the terms and conditions of the same advertisement.

A copy of the order dated 13.11.2003 passed in W.P(C) No.9029/03 is annexed hereto and marked as **ANNEXURE-3.**

4.6 That, the applicants state that thereafter, the Respondent authorities issued Admit Cards to all eligible candidates calling upon them to appear for written test on 12th and 19th September, 2004 at various venues of Katihar Division, Lumding Division, Alipur Duar Division and Tinsukia Division. Accordingly, the candidates, including candidates who are members of Tinsukia District Tribal Sangha, duly appeared in the written test. Be it stated herein that though the Railway Establishment Rules provides recruitment in Grade-D posts by local candidates, but in the examination hall a peculiar position has been noticed. A large number of candidates outside the North Eastern States, not to speak of respective Division, were issued admit cards to appear in various examination centres of Tinsukia Division, Lumding Division and Alipurduar Division. Such illegal and capricious method of recruitment debases the rules created great resentment amongst the unemployed youths of entire North Eastern Region and various organisations expressed its great anxiety and discontent over

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this issue before the Railway authorities.

4.7 That, the applicants state that recently the authorities published the alleged result of the preliminary written test in the local Daily, "Asomia Pratidin" in its issue dated 16.10.04. By the impugned notification persons allegedly shown to have passed the written test have been directed to appear in the final written test on 21.11.04 at Guwahati, New Jalpaiguri and Siliguri for which separate call letters have been issued in their respective address.

A copy of the result sheet published in the Asomia Pratidin in its issued dated 16.10.04 is annexed hereto and marked as **ANNEXURE-4**.

4.8 That, on going through the aforesaid result it transpire that almost all the Roll Number of allegedly pass candidates belong to other divisions excluding Lumding and Tinsukia Division of N.F.Railway. Be it stated herein that a large scale irregularities and anomalies like leakage of question paper-cum-answer scripts, apperance in the written by impersonating etc. have been randomly allowed to accommodate those candidates who have been allegedly shown to be successful in the preliminary written test. Even some of those candidates either did not apply pursuant to the advertisement dated 13.10.01 or merely appeared in the written test

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and declared to have passed the preliminary written test. Surprisingly, while conducting the written test, the respondent authorities with an ulterior motive, did not involve the officials of these two Divisions as provided in the Railway Establishment Rules for recruitment in Grade 'D' posts.

The applicants craves leave of this Hon'ble Court to produce a copy of answer script issued to such fictitious candidates at the time of hearing.

5. **GROUND FOR RELIEF WITH LEGAL PROVISIONS:**

5.1 For that, prima facie the impugned notification is not sustainable and liable to be set aside and quashed.

5.2 For that the motive and manner in which the result has been published clearly disclose lack of administrative fair play. The impugned result has been published under the signature of the Deputy Chief Personnel Officer and Controller of Recruitment, whereas guidelines for recruitment to Grade D posts clearly indicates that all Group D posts will be done through the Railway Recruitment Board. That apart, the Railway Establishment Rules (Recruitment to Group 'D' (Class-IV) Employees) provides that Class-IV (Group 'D') employees excepting R.P.F. Staff are to be recruited locally by

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the Railway Administration through the Railway Recruitment Board. Rule 13 prescribes constitution of Selection Committee consisting of three members. Two of them are Railway Officers (one an Assistant Personnel Officer and the other an Assistant Officer of the branch concerned) and the third of the Selection Committee should be a SC/ST Officer of the same rank. However, in the present case, the Railway Authority neither involve any officer of the concerned Division in conducting the preliminary written test nor interest of local candidates have been safeguarded. Curiously enough, though the advertisement was made showing break up of vacancies of each Division, but in the impugned result no such break up has been shown, which has been introduced for the first time without any policy decision or amendment of the Rules.

5.3. For that in conducting the so-called preliminary written test many irregularities and irrationalities have been committed. The examination scheduled to be held at 10 A.M. started at 11 A.M., the question-cum-answer scripts were leaked out and made available to candidates who are shown to have passed the preliminary written test. Even examination was not held in some examination centres, but result announced include the Roll numbers of those centres. All these random illegalities and irregularities have been committed at the behest of political hierarchy in total contravention of

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the established procedure of recruitment, infringing the right of the genuine Schedule Tribe candidates of Tinsukia & Dibrugarh Districts. Therefore, there is apparent lack of transparency in the process of selection and as such this Hon'ble Tribunal may be pleased to interfere in exercise of the power of judicial review.

5.4 For that as per the Railway Establishment Rules recruitments to Group D posts are to be made locally i.e. within the jurisdiction of the concerned Division. However, in the instant case, the so-called result includes the candidates who are neither within the jurisdiction of the Tinsukia Division nor permanent residents of North Eastern Zone. It is further stated that the entire process of selection is vitiated with malafide and discrimination and if the same is allowed to continue, will give rise to another discrimination to the existing Grade 'D' employees of the N.F. Railway in the matter of payment of Special Allowance admissible to persons posted from outside the North Eastern Region.

5.5. For that the subsequent zonal-wise advertisement dated 13.10.03 has been made with an ulterior object to accommodate such persons from outside through backdoor inspite of specific provision in the Railway Establishment Rules for recruitment to Grade-D posts by local candidates. It is now well settled that administrative action stated to be referable to the broad area

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of governmental activities in which repositories of powers may exercise every class of statutory function of executive, quasi-legislative and quasi-judicial nature, can be set aside if there is manifest error in the exercise of such power or the exercise of such power is manifestly arbitrary and the authority in which a discretion is vested can be compelled to exercise that discretion in good faith, must have regard to all relevant considerations and must not be influenced by irrelevant considerations. In the present case, the Respondent authorities have acted illegally, irrationally and arbitrarily to accommodate the outsiders dehoers the rules and guidelines. The two cardinal principles for exercise of judicial review i.e. failure to exercise discretion and excess or abuse of discretionary powers being apparent in the instant case, this Hon'ble Tribunal may be pleased to set aside and quash the entire process of selection and further be pleased to direct the Respondents to proceed with fresh process of selection in accordance with the guidelines and established principles of law.

5.6. For that following the judgment rendered by the Apex Court in R.K.Sabharwal (supra) reported in AIR 1995 SC 1371, it is now well settled that even if the roster is allowed to operate, even then the balance between general category and the reserved category has

to be maintained, a number of posts earmarked for a particular category, have to be filled up by the persons belonging to that category. In the instant case, the impugned result and the subsequent advertisement dated 13.10.03 has been issued to jeopardise the legitimate right of the members of the Scheduled Tribes in total disregard to the provisions of Articles 14, 15(4), 16, 37, 36, 39(a) and 46 of the Constitution of India. Hence, having no alternative, your applicants has approached this Hon'ble Court for issuance of an appropriate order.

5.7 That, the action of the respondents in conducting the written tests in the manner stated hereinbefore under the circumstances is violative of the solemn duty cast on them as model employers under Article 16 of the Constitution of India. Hence, it is a fit case wherein this Hon'ble Tribunal would be pleased to set aside and quash the impugned result and further be pleased direct the respondents to proceed with fresh selection process in accordance with the Railway Establishment Rules (Recruitment to Group 'D' Employees) and the guidelines issued thereunder.

5.8. For that in the facts and circumstances stated above, unless the impugned result published on 16.10.04 and the contemplated final written test scheduled to be held on 21.11.04 are not stayed by this

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Hon'ble Tribunal, a great prejudice will be caused to the Scheduled Tribes of Tinsukia and Luming Division of the N.F.Railway.

5.9 For that, in any view of the matter, the impugned result of the preliminary written test is not sustainable and liable to be set aside and quashed.

6. **DETAILS OF REMEDIES EXHAUSTED;**

The applicants state that they have no other alternative remedy than to come under the protective hands of this Hon'ble Tribunal.

7. **MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT;**

The applicants state that being aggrieved with the impugned result had approached the Hon'ble Gauhati High Court by filing a writ petition under Article 226 of the Constitution of India, registered as Writ Petition(C) No.8237/04 and the Hon'ble High Court by order dated 26.10.04 has been pleased to dispose of the said writ petition with observation that in view of the law laid down by the Apex Court in L.Chandra Kumar vs Union of India & Ors., reported in (1997) 3 SCC 261, the matter is to be agitated before the appropriate forum i.e. the Central Administrative Tribunal, Gauhati Bench. Hence, the present application.

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The applicants crave leave of this Hon'ble Tribunal to produce a copy of the order dated 26.01.04 passed by the Hon'ble Gauhati High Court in W.P(C) No. 8237/04 at the time of hearing,

8. **RELIEFS SOUGHT:**

Under the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to admit this application, call for the records and upon hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to grant the following reliefs:

(i) To set aside and quash the impugned result published in the local daily "Asomia Pratidin" in its issue dated 16.10.04 (Annexure-4);

(ii) To direct the respondents not to proceed with the impugned result published in the local daily "Asomia Pratidin" in its issue dated 16.10.04 and not to hold the final test on 21.11.04;

iii) To direct the respondents to hold fresh process of selection pursuant to the Employment Notice No.NFR-2/2001.

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iv) To grant any other relief or reliefs to which the applicants may be entitled to and as may be deemed fit and proper by this Hon'ble Tribunal.

v) Cost of this application.

9.

INTERIM ORDER PRAYED FOR:

Pending disposal of the Rule be pleased to direct the Respondents not to proceed with the impugned result published on 16.10.04 (Annexure-4) and holding of final written test scheduled to be held on 21.11.04 at Guwahati, New Jalpaiguri and Siliguri and/or further process of selection pursuant to the Employment Notice No.NFE-2/2001.

10.

PARTICULARS OF I.P.O.:

(i)

I.P.O.No

:

204-544382

(ii)

Date

:

29-10-04

(iii)

Payable at : Guwahati.

G.P.O

11.

LIST OF DOCUMENTS:

As stated in the Index.

Verification....

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VERIFICATION

I, Shri Sarbeswar Sonowal, son of Shri Gonesh Sonowal, aged about years, resident of Dhola Bazar, PS Dhola, PO Sakiya Ghat, District Tinsukia Assam, do hereby solemnly affirm that I am duly authorised and competent to sign this verification in my capacity as President of the Tinsukia District Tribal Sangha and I verify that the statements made in paragraphs 1 to 42, 46, 48, 50 & 51 are true to my knowledge, those made in paragraphs 43, 44, 45 & 47 are legal advice and I have not suppressed any material fact.

And I sign this verification on this 29th day of October, 2004 at Guwahati.

Sarbeswar Sonowal

Signature

NORTHEAST FRONTIER RAILWAY MALIGAON, GUWAHATI (ASSAM)

Special Recruitment Drive for Scheduled Caste
& Scheduled Tribe Candidates

Employment Notice No. NFR-2/2001

Category No. 01

Closing Date: 23 Nov. 2001

Applications are invited from the eligible SC and ST candidates for filling up of 595 posts of Trackman and Khalasi in N.F. Railway. THIS RECRUITMENT IS FOR 4 (FOUR) DIVISIONS OF N.F. RAILWAY I.E. TINSUKIA, LUMDING, ALPARDUR AND KAHAR.

Please read the entire notification carefully before filling up the application form. WRITTEN TEST SHALL BE CONDUCTED ON SAME DAYS FOR ALL FOUR DIVISIONS MENTIONED BELOW. HENCE CANDIDATES MUST SEND APPLICATION TO ONE OF THE FOLLOWING DIVISIONS ONLY AS PER THEIR CHOICE.

In case a candidate applies to more than one division, his/her candidature is liable to be cancelled.

Special drive for filling up of SC/ST backlog vacancies (Total number : 595)

Special drive for filling up of vacant posts

Division	Category of Post	Total number of vacancies	Breakup of Vacancies		Address for sending application
			SC	ST	
Kohbar	Trackman Khalasi	132 2	67 1	65 1	Divisional Railway Manager (Personnel) N.F. Railway, Kohbar, Bihur, Pin-854105
Lumding	Trackman Khalasi	144 35	58 11	86 24	Divisional Railway Manager (Personnel), N.F. Railway, Lumding, Assom Pin-782447.
Alipurdum	Trackman Khalasi	130 12	37 6	93 6	Divisional Railway Manager (Personnel) N.F. Railway, Alipurdum, West Bengal, Pin-736123
Tinsukia	Trackman	140	57	83	Divisional Railway Manager (Personnel) N.F. Railway, Tinsukia, Assam, Pin-786125
Total		595	237	358	

Abbreviation : SC-Scheduled Caste, ST-Scheduled Tribe

Note : The number of vacancies given are provisional and may increase or decrease as per requirement of the Railway. This Railway will not be responsible for any loss suffered by the candidate due to reduction of vacancies.

The Administration reserves the right to hold separate, additional/supplementary re-examination for all or some of the candidates.

No application will be accepted at N.F. Railway Headquarters Office.

2. Scheme for Recruitment

The recruitment process shall be in three stages:

(i) Objective type written examination (Preliminary Test)

(ii) Objective type written exam (Final Test)

(iii) Physical efficiency test

Successful candidates who have come through the two stage written test will be subjected to physical efficiency test to assess candidates' fitness for the job.

(However, the procedure is liable to change without any further notice)

The medium for these examinations shall be Hindi and/or English

THE WRITTEN EXAMINATIONS AND PHYSICAL EFFICIENCY TEST SHALL BE HELD AT DIFFERENT PLACES WITHIN THE JURISDICTION OF N.F. RAILWAY ONLY.

3. Job Requirements : The post of Trackman is basically meant for the maintenance of Railway Track. The job entails lifting of heavy rails and working with spade, sickle, beater steel, bar-crow, rake ballast and other P. Why tools for the upkeep of Track, Bridges and other back fixtures.

The posting of the Trackman will be in the remote areas of Divisions. The nature of job is arduous and requires a high level of physical fitness for efficient discharge of duties.

Similar requirements of physical fitness and job conditions are also applicable in case of Khalasis.

4. Pay Scale : Rs. 2010-60-3150-65-3540/- plus usual allowances as per the prevailing rates for Trackman.

Rs. 2550-55-2660-60-3200/- plus usual allowances as per the prevailing rates for Khalasi.

5. Minimum Academic Qualification :

Class VIII pass from recognized educational institution.

(Submission of bogus School Certificate will disqualify the candidate)

Age as on 01.09.2001

SC/ST : 10 to 34 years

For Serving Railway Employee : (Who have put in 3 years continuous service including Casual Labour and Substitutes)

Upper age limit is - SC/ST-45 years.

Their application should be sent through the cadre controlling authority.

7. Physical Standard :

The candidate must possess sound body health and physical fitness to do hard work as indicated in 'job requirement', anywhere and at any time throughout the year. The physical efficiency test may include lifting weight of 40 kg and ability to run with the weight for a distance of 100 mts within prescribed qualifying time.

8. Medical Standard :

Candidates selected in order of merit and as per existing reservation rules, will be put through detailed medical examination to assess their fitness.

9. Eye Sight : 6/1 (with or without glasses) for Trackman and Khalasi.

10. Place of posting : They can be posted within the jurisdiction of the divisions of N.F. Railway. However, they are liable to serve anywhere in N.F. Railway.

11. Payment of examination fee/postal expenses :

Examination Fees :

For SC/ST candidates : Rs. 10.00 (only postal charges)

12. Mode of Payment : Crossed Indian Postal Order(s) drawn in favour of **FA&CAO/N.F. Railway**

The postal order should be payable at Guwahati. Candidates must write their name, N.F. address on the place provided in the Postal Order(s). The date of issue of Postal Order(s) must not be prior to the date of issue of this Employment Notice. Postal Orders without the seal from the issuing post office will not be accepted and their candidature will be rejected. Payment in any other form will not be accepted and the application will be summarily rejected.

13. How to apply :

1. The candidate should apply to the Divisional Railway Manager (Personnel) of the Division according to their choice as per application format given at Annexure 'A' on good quality plain paper of A-4 size.

2. All entries in the application form should be duly filled in blue/black ball point pen. In case any entry is not applicable for a candidate, 'Not applicable' (N/A) should be written against that column.

3. Full postal address of the candidate with pin code for communication with the name of the nearest Railway Station and Permanent address must be given.

4. Candidates must sign in full (and not initials) in different places on the application form as indicated therein and not merely write their names in block capital letters in signature column.

The style and language (English or Hindi) of signature on the upper portion of Admit Card, Answer

Sheet, Photographs and in different places of the application form must be the same. THIS SHOULD BE NOTED VERY CAREFULLY. Any variation may disqualify the candidate. Applications should be sent by ordinary post ONLY.

5. The last date and time of receipt of application is 23.11.2001 (5.00 p.m.) and it will not be extended on any account. Applications received after the closing date and time will be summarily rejected.

6. Application should be filled in by the candidate in his or her own handwriting only.

7. If more than one application is received in one envelope all the applications will be rejected.

8. Candidates who are working in any government department or public sector undertaking should send their application through their department and they should also submit the objection certificate alongwith the application.

9. Envelope containing the application and its enclosure should be addressed to the Divisional Railway Manager (Personnel) of the concerned division according to the choice of the candidate superscribing the words "Application in response to Employment Notice No. NFR-2/2001 (Special Recruitment Drive for SC/ST)" on the top left side of the envelope.

10. Enclosures :

The following enclosures should be properly stapled/stitched along with the application. A) Copies of certificates in regards to academic qualification, proof of age, caste, mark sheet must be attested by any of the following authorities and enclosed along with application. Particulars printed on the back of the mark sheet/certificates should also be photocopied invariably.

(1) Members of Parliament or Members of Legislative Assembly.

(2) Gazetted Officers of Central or State Government.

(3) Tahasildars or Nayab/Dy Tahasildars authorised to exercise Magistrate Powers.

(4) Principals or Head Masters of all recognized Educational Institutions.

B) Three recent pass port size photographs of the applicant with full signature on the front of the photographs, one of which should be pasted in the space provided in the application form and the other two stapled/stitched firmly with all enclosures.

C) SC and ST candidates must attach caste certificate in prescribed format issued by the competent authority (Format of certificate for SC/ST is given at Annexure-B)

14. Notes :

(A) Necessary certificates/testimonials/documents must be in English or Hindi. If it is not so, the exact translation of the same typed in English/Hindi and attested by any of the authorities mentioned at - 13.10 (A) above should be produced.

(B) A candidate who submits any forged certificate for securing eligibility shall be liable not only for rejection of his candidature for this particular recruitment but he will be debarred from appearing in any examination conducted by any zonal railways/Railway Recruitment Boards and will also be liable for legal action.

(C) Candidates' final appointment will be made based on verification of the Caste Certificate etc.

(D) The decision of the Divisional Railway Manager (Personnel) of the divisions in all matters relating to eligibility of candidates, allotment of examination centres and any other matter related to this recruitment shall be final and binding on the candidates and no enquiry or correspondence will be entertained in this connection.

(E) N.F. Railway shall intimate only to those found eligible to appear in the written test and subsequent stages of selection. It does not undertake any responsibility for sending reply to the candidates not selected or not called for written/physical efficiency test etc.

(F) N.F. Railway is not responsible for any postal delay and wrong delivery etc.

(G) The number of vacancies shown in this employment notice is provisional and may increase or decrease according to exigencies.

(H) Candidates trying to use unfair means or canvassing in any form will be disqualified and their candidature will be cancelled without any notice.

(I) Impersonation or misbehaviour in the examination hall will render the candidate disqualified.

(J) Railway Administration reserves the right to hold any re-examination or additional examinations/physical efficiency test/interview.

(K) For any legal action arising out of this employment notice the jurisdiction shall be CAT/Guwahati only.

(L) Do not buy the form from any person or agency as nobody has been authorised to sell forms.

(M) Railway administration is not responsible for any inadvertent error in the advertisement and will not be held for any postal delay or wrong delivery.

Dy. Chief Personnel Officer (Gaz) & Controller of Recruitment.

Annexure-A

APPLICATION FORMAT

(To be filled by the candidate in his/her own handwriting)

Community (SC/ST)

Division for which applied

SC-Scheduled Caste, ST-Scheduled Tribe

State choice for one Division only out of 4 Divisions i.e. Alpardur, Kohhar, Lumding & Tinsukia.

(Indicate your District and State according to present address)

DISTRICT

STATE

Space for recent passport size photograph signed on the front of photograph by the candidate.

1. I do hereby apply for recruitment to Group 'D' post in _____ Division of N.F. Railway.

In response to Employment Notice No. NFR-2/2001 CATEGORY NO.01.

2. Name of the candidate :

3. Father's Name (Stu/Late) :

4. (i) Date of Birth (in Christian Era) : Date _____ Month _____ Year _____

(ii) Age as on 1.9.2001 : Year _____ Month _____ Days _____

(8) If you claim age relaxation, indicate the reason thereof. (Documentary proof to be attached)

5. Full Postal Address for communication: (in capital letters):

Name _____
C/O _____
Road/Lane _____
Village _____
Post Office _____
Dist. _____
Pin _____
State _____

6. Nearest Railway Station _____ Over _____

23/10/01

-21-

Continued from page 30
 Applicant Address:
 (in capital letters)

Name.....
 C/O.....
 Road/Lane.....
 Village.....
 Post Office.....
 Dist.....
 PIN.....
 State.....

8 (i) STATE THE CATEGORY YOU BELONG TO:

(i) Indicate Sub-Caste

(a) Scheduled Caste:

(b) Scheduled Tribe:

(ii) Originally hailed from:

9. Nationality (by birth/domicile):

10. Are you employed? If yes, furnish following information:

(a) Name of the office:

(b) Your present designation:

(c) Particulars of working experience, if any:

(Documentary proof to be attached along with no objection certificate)

11. Education Qualification:

Examination Passed	Year & Month	Division	Percent age of marks	Name of School/College/ Board/University	Subjects taken	Medium of instruction
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12. Marks of Identification: (1)

(2)

13. Details of Postal Order:

Postal Order No	Name of the Issuing Post Office	Date of Issue	Amount
-----------------	---------------------------------	---------------	--------

14. List of Documents attached: (1)

(2)

(3)

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anybody for getting selected I am liable to be disqualified/discharged from service;
 (h) that I shall not be entitled to claim any compensation or any other relief from the Government in case of any injury sustained by me in the course of physical efficiency test or during training.

Place:

Date:

Full Signature of the Candidate
(In English or Hindi)

Annexure-B

FORM OF SCHEDULED CASTE/SCHEDULED TRIBE CERTIFICATE

1. This is to certify that Shri/Smt./Kumari.....
 Son/Daughter of..... in the District/Division.....
 Of the State/Union Territory..... belongs to the.....
 Caste/Tribe which is recognised as a Scheduled Caste/Scheduled Tribe under.....
 • The Constitution (Scheduled Caste) Order, 1950
 • The Constitution (Scheduled Tribe) Order, 1950
 • The Constitution (Scheduled Caste) (Union Territories) Order, 1951
 • The Constitution (Scheduled Tribe) (Union Territories) Order, 1951
 • The Constitution (Scheduled Caste and Scheduled Tribes List) (Modification) Order, 1956, the State of Himachal Pradesh Reorganisation Act, 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Reorganisation Act, 1966, the Punjab Reorganisation Act, 1971, the Himachal Pradesh Reorganisation Act, 1970 and the North Eastern Areas (Reorganisation) Act, 1971.
 • The Constitution (Jammu and Kashmir) Scheduled Caste Order, 1950
 • The Constitution (Andaman Nicobar Islands) Scheduled Tribe Order, 1959
 • The Constitution (Dadra and Nagar Haveli) Scheduled Caste Order, 1962
 • The Constitution (Dadra and Nagar Haveli) Scheduled Tribe Order, 1962
 • The Constitution (Pondicherry) Scheduled Caste Order, 1964
 • The Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967
 • The Constitution (Goa, Daman, Diu) Scheduled Caste Order, 1968
 • The Constitution (Goa, Daman, Diu) Scheduled Tribe Order, 1968
 • The Constitution (Nagaland) Scheduled Tribe Order, 1970

2. Shri/Smt./Kumari..... and/or his/her family ordinarily reside(s) in.....
 village/town..... of District/Division of the State/
 Union Territory of.....

Signature.....
 Designation.....
 (With seal of Office)
 State/Union Territory (with seal of Office)

Place:

Please delete the words which are not applicable.
 Note: The term "Ordinarily Resides" used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

List of Authorities empowered to issue Scheduled Caste/Scheduled Tribe/Other Backward Classes Certificates.

(a) District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/Additional District Deputy Commissioner/Deputy Collector/1st Class Stipendiary Magistrate/Sub-Divisional Magistrate/Tahsildar Magistrate/Executive Magistrate/Extra Assistant Commissioner (not below the rank of 1st Class Stipendiary Magistrate)

(b) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate

(c) Revenue Officer not below the rank of Tahsildar and

(d) Sub-Divisional Officer of the area where the candidate and/or his/her family ordinarily reside(s).

FN 20/113

FA & CAO/N.S. Railway
 P.O. - Gwalior

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Submitted to the (true copy)
 Advocate
 25/10/04

Beach

—Closing Date: 28.7.2003
Time: 17.00 hrs

—Closing Date: 28.7.2003
Time: 17.00 hrs

—Closing Date: 28.7.2003
Time: 17.00 hrs

Continued

Certified to be (true copy)
David L. ...
 Advocate
 Astrology

Post	Scale	UR	SC	ST	OB	Total No. of Vacancies	Ex-EM	Age Limit (As on 1.7.2003)	Medical Standard	Educational Qualification	Mode of Selection	Application to be addressed to
West-Central	Khalasi/Helper-II	No. 2550-3200(NP)	24	14	08	04	50	10	-do-	-do-	-do-	Assistant Secretary, RRB/Rhopal, East Railway Colony, Near Railway Station, Bhopal-4682010.
South East-Central	Khalasi/Helper-II	No. 2550-3200(NP)	88	06	32	18	208	41	-do-	-do-	-do-	-do-
14 Ahmedabad Western	Gangman/Trackman	No. 2610-3540(NP)	234	283	131	478	1400	244	-do-	-do-	-do-	Assistant Secretary, RRB/Ahmedabad, First Floor, Meter Gauge, Railway Station, Ahmedabad-380002.
	Khalasi/Helper-II	No. 2550-3200(NP)	09	18	06	33	100	20	-do-	-do-	-do-	-do-
18 Ranchi East-Central	Gangman/Trackman	No. 2610-3540(NP)	141	141	356	141	363	71	-do-	-do-	-do-	Member Secretary, RRB/Ranchi, Railway Officers' Compound, Ranchi-834001, (Jharkhand)
	Khalasi/Helper-II	No. 2550-3200(NP)	141	141	45	141	45	08	-do-	-do-	-do-	-do-
South Eastern	Khalasi/Helper-II	No. 2550-3200(NP)	21	07	08	10	47	08	-do-	-do-	-do-	-do-

1. Vacancies of Ex-Servicemen given in the table are not separate but included in the total number of vacancies.

2. Vacancies indicated above are only tentative and are subject to change.

ABBREVIATIONS

- (1) RRB-Railway Recruitment Board (5) UN-Unreserved
(2) SC-Scheduled Caste (6) EXS-Ex-servicemen
(3) ST-Scheduled Tribe (7) SNE-Serving Railway Employee
(4) OBC-Other Backward Community (8) PET-Physical Efficiency Test.

1. MINIMUM EDUCATIONAL QUALIFICATION: 10th Class Pass from a Board or equivalent.

2. AGE LIMITS: THE AGE WILL BE RECKONED AS ON 01.07.2003.

2.1 The upper age limit will be relaxed as under, subject to the production of requisite certificates.

2.1.1 By FIVE Years for SC/ST and by THREE years for OBC candidates in possession of valid certificate issued by the competent authority.

2.1.2 Serving Railway Employees including Casual labourers who have put in a minimum of THREE YEARS service will be given age relaxation to the extent of length of service rendered by them subject to the age limit not exceeding 40, 43 & 48 years in case of General, OBC and SC/ST candidates respectively.

2.1.3 In case of staff of Quasi Administrative Offices of Railway Organization such as Railway Carriage, Railway Institute and Railway Co-Operative societies who have put in 03 years service, relaxation of age will be given to the extent of length of service rendered by them subject to a maximum of 05 years and upper age limit of 35 years.

2.1.4 For widows and Divorced Women who have judicially separated from their husbands and not remarried, will be given relaxation in age upto 35, 38 and 40 in case of General, OBC and SC/ST candidates respectively.

2.1.5 By FIVE years to the candidates who had ordinarily been domiciled in the Kashmir division of the State of Jammu and Kashmir during the period from the 1st day of Jan 80 to the 31st day of Dec. 89, subject to production of a residential certificate from the competent authority of the State of Jammu and Kashmir.

2.1.6 The Upper age limit is relaxable for Ex-servicemen upto the extent of service rendered in Defence forces plus 3 years provided they have put in a minimum of 8 months stipulated service. Ex-servicemen who have already joined the Govt. Service on civil side after availing of other benefits giving to them as Ex-Servicemen for further employment cannot claim Ex-servicemen status for the purpose of this recruitment, such a person will be deemed to be civil employee and will accordingly be entitled to only such of the benefits like relaxation of age, etc., as admissible to civil employees. In the normal course in accordance with the existing instructions in this regard subject to the fulfilment of the conditions governing the grant of such benefits. Son/Daughter/Widow of Ex-servicemen are not eligible to apply for the posts reserved for Ex-servicemen.

2.1.7 No age relaxation is allowed to SC/ST/OBC candidates applying against Unreserved posts.

2.2 PROOF OF AGE: (a). A certificate issued by Village Board or equivalent or (b). Matric certificate issued by Board or (c). School leaving certificate counter signed by Inspector of Schools/District education Officer etc.

3. EX-SERVICEMEN CANDIDATES: This employment notice contains vacancies reserved for ex-servicemen irrespective of their community against some categories. The terms Ex-Servicemen means a person: (a) who has served in any rank (whether as a combatant or non-combatant) in the regular Army, Navy or Air Force of the Indian Union but does not include a person who has served in the Defence Security Corps, the General Reserve Engineering force the Lok Bahayak Bana and the Para Military Forces and (b) who has retired from such services after earning higher pension. (c) who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded military service or other disability pension or (d) who has been released otherwise than on his own request as a result of reduction in establishment or (e) the persons serving in the Armed Force of the Union, who on retirement from service would come under the category of Ex-Servicemen, may be permitted to apply for re-employment one year before the completion of the specific term of engagement and avail themselves of all concessions available to Ex-Servicemen, but shall not be permitted to leave the Uniform until they complete the specified terms of engagement in the Armed Forces of the Union. Service Personnel who are to be discharged from military service on or before 30th June 2004 are eligible to apply for this advertisement.

3.1 Ex-servicemen are required to clearly indicate all required particulars including community in the application form and enclose all documentary proof, as required. However, regardless of community, ex-servicemen will be considered only against the ex-servicemen quota, if available. If UN vacancies are not available, then only ex-servicemen belonging to those particular communities where vacancies are available will be considered against the ex-servicemen Quota.

3.2 Ex-servicemen candidates who have already secured employment under the ex-servicemen quota in Central Government in Group 'D' will be given only age relaxation but will not be considered under ex-servicemen quota.

4. SERVING EMPLOYEES: A candidate serving under any Government or Public Sector Enterprise/undertaking including Railways should either apply through proper channel duly certifying their service details by the employer or directly to RRB with 'No Objection Certificate' from the employer concerned. In addition, an advance copy of such application complete in all respects may be sent super scribbling on the top of the application 'ADVANCE COPY' so as to reach Railway Recruitment Board before the closing date and time specified.

5. ANDAMAN, NICOBAR & LAKSHADWEEP CANDIDATES: Candidates belonging to Andaman, Nicobar & Lakshadweep Islands may be allotted examination centre at Port Blair.

provided sufficient number of eligible candidates apply. Such candidates should enclose a certificate of domicile in Andaman & Nicobar & Lakshadweep Islands from a competent officer of the Andaman & Nicobar administrative or a certificate from a school or college established in Andaman, Nicobar & Lakshadweep certifying that the candidate had passed his examination from the School/College situated in Andaman & Nicobar & Lakshadweep.

While applying to an RRB, the candidate should indicate his preference for posts (i.e. Gangman/Trackman, Khalasi/Helper II etc.) but the decision of the RRB will be final and binding on the candidate against which no appeal will be entertained.

INSTRUCTIONS FOR THE CANDIDATES:

7. The number of vacancies shown are provisional and are liable to be increased or decreased. No consequential damage/loss or refund of fee will be made to the applicant on this account. Women are also eligible. They may however, note that the nature of duties are arduous and may involve outdoor duties.

7.1 Selected candidates are likely to be posted anywhere on the concerned Zonal Railways after successful completion of training wherever prescribed.

7.2 Candidates should send their application sufficiently in advance before the closing date to the RRB for which they want to apply. RRB will not be responsible for any postal delay/wrong delivery whatsoever at any stage of the selection process.

7.3 All candidates irrespective of community will be considered for UN vacancy. However, against specific community quota, only candidates of that particular community will be considered. Please note:-

(a) Caste certificate from competent authority for SC/ST and OBC candidates in the prescribed format have to be produced.

(b) If the candidates wish to be considered against a specific community quota and tick the community column accordingly, their application will be rejected unless proof of community in the prescribed format is enclosed.

(c) Any subsequent representation for change of community status will not be entertained under any circumstances.

7.4 Before applying to the post, the candidates should ensure that he/she fulfils the eligibility and other criteria. The RRB would be free to reject any application not fulfilling the requisite criteria at any stage of recruitment and if appointed, such candidate is liable to be summarily removed from service.

HOW TO APPLY:

8.1 Candidate should carefully read the instructions for filling up application form. Application should be made on a good quality paper of size 30 cms. x 20 cms. using ONE SIDE ONLY. The candidate should use the same format published in the Employment Notice. The candidate has to fill up required information in his/her own handwriting. The application should be written either in English or Hindi not in any other language duly dated and signed by him/her. Application filed in any language other than Hindi/English and by any person other than the applicant and having any change in the format of application will lead to rejection of application.

8.2 It is important to note that following para (Declaration) should be copied out by candidate in his/her own handwriting in the space provided at column no. 06 of Form No. RRB-03 of the application form.

8.3 I hereby declare that the facts and evidences given by me in the above application are true, complete and correct to the best of my knowledge and belief. In the event of any misstatement/discrepancy in the particulars being detected at any stage my candidature/service would be cancelled/terminated without any notice.

8.4 Signature of the applicant must be specific so that same may not be copied easily. Signatures in capital letters or open letters will not be accepted and the applications having such type of signatures will be out rightly rejected.

8.5 Candidate should mention 'Application For Group 'D' posts' on the top of the envelope containing the application. Each cover should contain one application only. In case more than one application are sent in one cover, all such applications will be rejected.

8.6 The candidate should send application duly filled in along with required documents by ORDINARY POST, so as to reach Post Bag/Railway Recruitment Board, office within the closing date positively. Application received after due date, for any reason whatsoever, will not be considered. Speed post/courier/Registered AD will not be acknowledged. Such Applications will be deemed to have been deposited in the box provided at RRB for this purpose.

8.7 Those candidates who are debarred from appearing in any of the RRBs exam, need not apply unless their debarment period expires upto closing date. Their application shall not be entertained.

EXAMINATION FEE:

8.8 The Examination fee for unreserved and OBC Candidates is Rs 40/- (Rs. Forty Only). Candidates belonging to SC/ST and Ex-servicemen are fully exempted from payment of examination fee. The Examination fee should be paid in the form of Arcant payee Demand Draft/Money Order from any authorized bank or P.O. from any Post Office in favour of the Officer of RRB (as mentioned in the table of RRBs above) and payable at the town of the RRB to which application is addressed. For example, if application is made to RRB-Ahmedabad or Chennai, the DD/MO should be payable in favour of Assistant Secretary, RRB-Ahmedabad or Chennai, payable at Ahmedabad or Chennai as the case may be. Validity of Bank Draft/Pay order should be minimum six months.

8.9 Applications received with cash/Cheque/Central Recruitment stamps and Money orders will not be accepted and will be treated as rejected.

Continued

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Bank drafts issued before the date of issue of Employment Notice and later date will not be accepted and the Application form will be treated as rejected. Candidates are advised to write their name and address on the backside of the Bank draft and enclose it with the application form in original. The details of examination fee may be written in application form. Examination fee is not refundable under any circumstances including for the rejected applications.

ENCLOSURES:

The following enclosures are to be firmly attached along with the application form. All enclosed certificates which are in language other than Hindi or English should be translated in Hindi or English along with attested Xerox copies of originals.

- 10.1 One Passport size photograph (not older than 6 months) without wearing cap & goggles/coloured glasses affixed on the application form with signature in the box below the photograph. Do not put any mark or signature on this photograph. No attestation of photograph is required. The photograph should be neatly pasted and not stapled or pinned.
- 10.2 In case of SC/ST candidates a certificate of their belonging to SC/ST category in the following prescribed format.

FORMAT FOR CASTE CERTIFICATE FOR SC/ST.

This is to certify that Shri/Smt./Kumari..... son/daughter of Shri..... Village/Town..... in District/Division..... of the State/Union Territory..... belongs to the community..... which belongs to the Scheduled Caste/Scheduled Tribe.

In case of OBC candidate, a certificate of their belonging to OBC in format as given with application form (Annexure-1)

The certificate can be issued only by one of the following: Magistrate/Sub Div. Magistrate/Taluka Magistrate/Spending Assistant Commissioner (not below the rank of First Class Magistrate) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate/Revenue officers not below the rank of Tahsildar/Sub-Divisional Officer of the area where the candidate and/or his family normally resides/Administrator/Secretary to Administrator/Development Officer (Atkashodha Islands). The OBC certificate invariably has to mention that candidate does not belong to Creamy Layer.

- 10.3 In the case of Ex-servicemen & Government Servants, attested copy of Certificate from the competent authority giving their length of Service etc.
- 10.4 Only attested copy of educational qualification certificates, proof of age and Caste Certificate for SC/ST/OBC should be enclosed. Copies of certificates should be attested by a Gazetted Officer. Original Certificate/Caste Certificate SHOULD NOT be enclosed with the application. No attestation of certificates from the employer if already employed.
- 10.5 Any certificate, Photograph etc. received separately, subsequent to the receipt of application will not be entertained.

11. SERVING GOVERNMENT EMPLOYEES:

Candidates serving in Government, Quasi Government offices/Organizations and Institutions, can apply directly with "No Objection Certificate" from their employer to avoid delay or they should apply through proper channel only. Advance copy of the application will be entertained provided the application through proper channel is received in the RRB's office within 15 days from the closing date. Applications even if submitted through employer concerned before the closing date but received by RRB after the closing date will not be considered. It is the responsibility of the candidates to ensure that their application is forwarded to concerned RRB in time so that the application reaches the RRB office within time.

12. FREE JOURNEY RAILWAY PASS:

A free Second class journey Railway pass at and where applicable will be issued to the candidates belonging to SC/ST communities only. All other candidates will have to bear their expenses for appearing in the written examination/Physical efficiency test etc.

13. Important Note:

Candidates should have requisite academic qualification on the date of submission of application. Those who are appearing at and/or awaiting results of final examination are not eligible. Academic qualification must be from a recognized Institution/Board, otherwise candidature will be rejected. Candidates having higher qualification may also apply.

14. SYLLABUS & EXAMINATION:

The syllabus for the written examination will be generally in conformity with the educational standard of 8th Class. The examination will be of objective type with multiple choice of questions. Questions on General Knowledge and current affairs, General Intelligence, General Science and Mathematics will be asked.

15. Date and venue of written examination, Physical Efficiency Test, and Document Verification will be fixed by the concerned RRB and intimated to eligible candidates by post.

(i) The RRB at its discretion may hold additional Written examination and/or interviews or hold re-examination or cancel part or whole of the written examination and or viva-voce tests.

(ii) Request for postponement of the examination and change of centre/venue will not be entertained under any circumstances.

(iii) Questions will be in Hindi, English and local language(s) listed in the VVIP schedule of the constitution prevalent in the concerned Division/Unit for which vacancies are to be filled.

(iv) There will be single combined written examination (a) followed by Physical Efficiency Test (a) and Document Verification.

Note: Admission to the examination centre is provisional as the applications are fully scrutinized later. In case a candidate does not fulfil all the requirement prescribed in the Employment Notice, his/her candidature is liable to be rejected even at a later stage, when deficiency is noticed. Mere issue of call letter for appearing in written exam by RRB, does not confer any right for any subsequent stage of recruitment process or placing his name on the panel.

16. INVALID APPLICATIONS:

The applications having any of the following deficiencies or irregularities will be summarily rejected.

- 16.1 (i) Applications not submitted in prescribed format as given in this employment notice.
- 16.1 (ii) Incomplete or illegible applications.
- 16.2 Unsigned/undated applications/applications without thumb impression/without Marks of Identification.
- 16.3 Without photo or affixing/attaching Xerox copy of Photograph.
- 16.4 Without different signatures in box below the Photo, and on Application form.
- 16.5 Without Bank Draft/Voucher Order of requisite value and validity.
- 16.6 Applications not filled in English or Hindi or not filled by candidate in his own Hand writing.
- 16.7 Applications without part D in Form No.RRB-03 of application form, written in candidate's own handwriting.
- 16.8 Without proper certificates, in respect of SC/ST/OBC candidates and Ex-servicemen, Certificate should be obtained from the competent authority in the prescribed format.
- 16.9 Under aged/Over aged candidates.
- 16.10 Not having the requisite Educational Qualification at the time of submitting application.
- 16.11 Applications received after 17.00 hrs on closing date.
- 16.12 Photo copies of the certificates not attested by Gazetted officer or self-attested photocopies of certificates.
- 16.13 More than one application in One Name or sent in one envelope.
- 16.14 Any other irregularity.

17. NATURE OF JOB OF THE POSTS:-

WACHMAN/Trackman: Job is an important and prominently field job, arising out of track maintenance work, including carrying heavy material and loads on Railway line, discharging functions of watchman also to protect Railway track and assisting supervisors in maintenance and protection of Railway track.

Khateel/Helper etc.: The nature of job varies from one department to another. For example, Diesel Khateel is required to be clearing of locomotive/spare parts/work place/setting and movement of heavy materials and assisting different supervisors and technicians in carrying out different jobs in Diesel locomotive shed. In the case of **Chhatra/IMO** it is predominantly a field job requires to carry out unskilled and semi-skilled job arising out of and associated with mechanized track maintenance, operation, including carrying material and equipment on Railway line, discharging functions of a watchman also to protect Railway track and assisting Supervisors and Technicians in carrying out different jobs related to track maintenance operations.

18. SELECTION PROCEDURE:-

18.1 Selection will be based on written examination followed by Physical Efficiency Test to assess the candidate's physical fitness for the post(s). RRB reserves the right to conduct second stage examination if required. Physical efficiency test will be of qualifying nature. There will be no interview.

18.2 **Physical Efficiency Test (For all Categories):** The candidate should be able to perform following physical test tasks:

Male Candidate	Female Candidate
1. Should be able to lift and carry 36Kgs. of weight for a distance of 100 meter in 2 minutes in one chance without putting the weight down and	1. Should be able to lift and carry 30Kgs. of weight for a distance of 100 meter in 2 minutes in one chance without putting the weight down and
2. Should be able to run for a distance of 1600 meter in 7 minutes in one chance	2. Should be able to run for a distance of 400 meter in 4 minutes in one chance.

18.3 The appointment of the candidates will be subject to their being found suitable after antecedent verification and medically fit as per rules.

18.4 The selection of candidates by Railway Recruitment Board does not confer any right to the candidate for appointment.

18.5 Railway Recruitment Board is not responsible for any inadvertent error.

18.6 Action against candidates found guilty of Misconduct: Candidates are warned that they should not furnish any particulars that are false or suppress any material information while filling in the application form. Candidates are also warned that they should in no case attempt to alter or otherwise tamper with any entry in a document or its attested/certified copy submitted by them nor should they submit a tampered/fabricated document. If there is any inaccuracy or any discrepancy, an explanation regarding this discrepancy should be submitted. A candidate who is or has been found by the Railway Recruitment Board, to be guilty of:

- (i) Obtaining support for his candidature by any means or
- (ii) Impersonating or
- (iii) Procuring impersonation by any person or
- (iv) Submitting fabricated document or documents which have been tampered with or
- (v) Making statements which are incorrect or false or suppressing material information or
- (vi) Resorting to any other irregular or improper means in connection with his candidature for the selection, or
- (vii) Using unfair means during the examination, or
- (viii) Writing irrelevant matter including obscene language or pornographic matter, in the script(s) or
- (ix) Committing mischief in any other manner in the examination hall, or
- (x) Harassing or doing bodily harm to the staff employed by the Railway Recruitment Board for the conduct of their test.
- (xi) May, in addition to action under relevant provisions of the Rules render himself liable to criminal prosecution and further
- (xii) be disqualified by the RRB from selection for which he is a candidate, or
- (xiii) be debarred either permanently or for a period decided by the RRB from any examination or selection conducted by all the RRBs.
- (xiv) If he is already in service under Government, be taken under disciplinary action under the appropriate rules.

18.7 Examination Centres will be decided by the RRB(s) and indicated in call letter issued to candidates(s) for appearing in written examination.

21. All male candidates are liable for active Territorial Army Service in Railway Units or such other units as may be laid down in this behalf from time to time.

22. Candidates selected for these categories after the written test/Physical Efficiency Test/Document verification are required to pass prescribed medical examination, before appointment.

23. Selected candidates may be required to undergo training wherever necessary, with stipend for a specific period and to deposit the security amount and execute an indemnity bond or agreement.

24. The candidates selected may be absorbed depending on the vacancies available, after successful completion of prescribed training. They may be considered in due course for promotion to higher grades according to rules/orders in force from time to time.

25. Posting of the selected candidates may be made as per requirement of the Indian Railways at the appropriate time. No particular place or Deptt. or Division of posting can be assured or non-assured.

26. For any legal dispute the Jurisdiction will be at Central Administrative Tribunal, covering the city where a particular RRB is located.

27. In the event of the dispute English version of the employment notice will be treated as valid.

19. RECRUITMENT BOARD'S DECISION FINAL:

The decision of RRB in all matters relating to eligibility, acceptance or rejection of the applications, issue of free rail passes, penalty for false information, mode of selection, conduct of examination(s) and interviews, allotment of examination centres, selection, allotment of posts to selected candidates will be final and binding on the candidates and no enquiry or correspondence will be entertained in this connection. Candidates who submit forged caste certificates for securing eligibility and/or obtaining privilege, including free travel, for appearing in an examination, shall be liable not only for rejection of his candidature for the particular recruitment for which he has applied, but he shall be debarred from appearing at any examination conducted by any RRB all over the country for whole life.

IMPORTANT: RRBs have not appointed any agents or coaching centers for acting on its behalf. Candidates are warned against any such claims being made by persons/agencies. Examinations conducted by RRBs would be multiple choice objective type and OMR answer sheets are being used and computer evaluation is being resorted to. Candidates are selected purely as per merit. Please beware of unscrupulous elements and do not fall in their trap.

For Chairman,
All Railway Recruitment Boards
Indian Railways.

Continued on page 43

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Shankar
Advocate

समया सूचित करने की तिथि Date fixed for notifying the requisite number of stamps and folios.	देने की तारीख Date of delivery of the requisite stamps and folios.	प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	तारीख Date of making over the copy to the applicant.
14/11/03	14/11/03	15/11/03	18/11/03

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura,
Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from W.P.(C)
Civil Rule

No. 9029 of 2003

All India scheduled castes and scheduled
tribes Railway employees
Appellant
Petitioner
Association Am

Versus

Union of India & Ors

Appellant Mr. G. Uzun
For
Petitioner Ms. B. Sinha
Ms. R. Banah
Ms. M. Sehingha
Respondent
For
Opposite Party ① C.G. S.C.
② S.C. N.F. Railway
Respondent
Opposite Party

15/11/03

Certified to be true copy.
25/10/04

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IN THE MATTER OF :

30-3-2001

1. All India Scheduled Castes and
Scheduled Tribes Railway
Employees' Association,
N F Railway Zone,
60/B Central Gotanagar,
P.O. Maligaon,
Guwahati-781011.
2. Sri Tarini Charan Das,
S/o late Chana Ram Das,
Resident of Railway Quarter
No. 115/B, West Maligaon,
Guwahati-781011.

11/2/2001

... PETITIONERS

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- VERSUS -

1. The Union of India,
represented by the Secretary
to the Government of India,
Ministry of Railways,
Rail Bhawan, New Delhi-1.
2. The Railway Board,
represented by the Chairman,
Government of India,
Ministry of Railways,
Rail Bhawan, New Delhi-1.
3. The Chairman,
Railway Board,
Government of India,
Ministry of Railways,
Rail Bhawan, New Delhi-1.
4. The Executive Director,
Establishment (Resv)
Railway Board,
Government of India,
Ministry of Railways,
Rail Bhawan, New Delhi-1.
5. Railway Recruitment Board,
represented by the Chairman,
N.F. Railway, Station Road,
Guwahati-1.
6. The General Manager,
N.F. Railway, Maligaon,
Guwahati-11.

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7. The Chief Personnel Officer,
N.E. Railway, Maligaon,
Guwahati-11.

Employee

Respondents

1/5/77

Gauhati High Court

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Noting by Officer or Advocate	Serial No	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4

BEFORE
THE HON'BLE MR. JUSTICE D. BISWAS

13.1.2003

Heard Mr. G. Uzir, learned counsel for the petitioners and also Mr. S. Sarma, learned Standing Counsel for the railways.

This petition has been filed by the All India Scheduled Castes and Scheduled Tribes Railway Employees Association, N.F. Railways, praying for appropriate direction to the railway authority to complete the process of selection and appointment to 395 posts covered by the advertisement dated 13.10.2001 from the reserved category candidates who have already submitted applications in pursuance of the advertisement. Mr. Uzir, learned counsel for the petitioner Association submitted that the railway authority have issued another advertisement dated 13.6.2003 calling for applications from general as well as reserved category candidates for filling up of 2575 numbers of D-category posts. Mr. Uzir, learned counsel submitted that the petitioner Association apprehends that the posts advertised on 13.10.2001 may be filled up while appointments are made in pursuance of second advertisement to the deprivation of the candidates who have already submitted their applications. Therefore, Shri Uzir, submitted that a direction be issued to the respondent authority to complete the selection process and appoint persons in pursuance of the earlier advertisement.

Mr. Sarma, learned Standing Counsel for the Railway submitted that the railway authorities have

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Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4

embarked upon an exercise to identify Schedule Castes and Scheduled Tribes candidates who are already in service of the railways for the purpose of appointment and this has been the reasons for delay in completing the selection process in pursuance of the first advertisement.

Considering the submission of the learned counsel recapitulated above, this writ petition is disposed of with the following directions :-

- ✓ (i) 595 numbers of posts advertised on 13.10.2001 shall be kept reserved for being filled up after due process of selection from and amongst the candidates who have already submitted application in pursuance thereof.
- ✓ (ii) The selection process in pursuance of the second advertisement dated 13.6.2003 may continue, but no appointment shall be made till appointments are made in pursuance of the first advertisement.

Needless to say that the selection process of the earlier advertisement shall be completed expeditiously and selected candidates be appointed in pursuance of the terms and conditions of the same advertisement.

Sd/- D Prinson
Judge

Disposed of
with direction.

P no 3648
14/11/03

VERIFIED TO BE TRUE COPY
M. Arshad Khan
Dated 25/10/04

verified to be true copy
25/10/04

উত্তর-পূর্ব সীমান্ত বেল, মালিগাঁও

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